

ary, 1981. Some isolated cases of conversion of Harijans to Islam have also been reported from some other parts of the country.

#### **Burning of Rohini Satellite**

**\*52. SHRI DAULAT RAM SARAN:  
SHRI CHHOTAY SINGH  
YADAV:**

Will the PRIME MINISTER be pleased to state:

(a) whether Rohini Satellite launched by the SLV-3-D1 recently was burnt in the space;

(b) if so, the details thereof and the reasons for its failure to achieve the mission; and

(c) the expenditure incurred by Government on its launching?

**THE PRIME MINISTER (SHRI  
MATI INDIRA GANDHI):** (a)  
Yes, Sir

(b) Due to the gradual building up of vehicle roll, the satellite was injected at a lower velocity and in a lower orbit which resulted in a shorter life span to the satellite. It is to be noted that the penultimate phase of all near earth satellites is to re-enter atmosphere and burn up. The Rohini Satellite launched by SLV-3-D1 however entered this slightly prematurely due to the lower orbit of injection. The mission, on the whole, is not a failure since most of the main objectives have been achieved

(c) It is estimated that the expenditure on the RS-D1 satellite was roughly Rs. 35 lakhs. The expenditure on the launch vehicle was roughly Rs. 15 crores.

#### **Implementation of Palekar Award**

**\*53 SHRI MOHAN LAL PATEL:**  
Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Central Government has communi-

cated to all the State Governments to implement the Palekar Award on wages for journalists and non-journalists;

(b) if so, whether there is any State Government which has not implemented these recommendations fully or partly, if so, their names; and

(c) if the answer to part (b) is in affirmative, the reasons for not implementing these recommendations?

**THE MINISTER OF STATE IN  
THE MINISTRY OF LABOUR  
(SHRIMATI RAM DULARI  
SINHA):** (a) Yes, Sir.

(b) and (c). Under the Law the responsibility for implementation of the orders of the Government of India on the recommendations of the Tribunals for Working Journalists and non-Journalist Newspaper Employees rests with the managements of the establishments of newspapers/news agencies concerned. The State Governments are, however, responsible to enforce the orders. According to the information available all State Governments, wherever newspaper industry exists, except Jammu & Kashmir in respect of which information is awaited, have taken steps to enforce the orders issued by the Government of India in this regard.

#### **Wage Board for Match Industry**

**\*54. SHRI K.T. KOSALRAM:** Will the Minister of LABOUR be pleased to state:

(a) the reasons for not setting up a wage board for the safety-matches industry for which alone there is no wage board, though it is a labour intensive industry; and

(b) how the wages are fixed for the labour engaged in the tiny cottage sector, middle sector and mechanised sector of match industry?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):**

(a) As there has been no demand for setting up a Wage Board for the Match Industry in the recent past the question of setting up a Wage Board for the industry has not come up for consideration.

(b) In the absence of Wage boards, wages in respect of the match industry can be fixed either under the Minimum Wages Act or by collective bargaining.

Under the Minimum Wages Act, the appropriate Governments for fixing minimum wages in respect of employments in the match industry are the State Governments. According to information available, the State Governments of Uttar Pradesh, Tamil Nadu and Kerala have fixed minimum wages in respect of these employments.

So far as the mechanised sector is concerned wages are fixed by collective bargaining.

#### **Unprovoked Firing in Poonch Sector**

\*55. **SHRI R. L. BHATIA:**

**SHRI LAKSHMAN MALLICK:**

Will the Minister of DEFENCE be pleased to state:

(a) whether the Pakistani forces resorted to unprovoked firing at Indian positions in the Poonch Sector in J&K on 7th July, 1981 resulting in the death of an Indian captain;

(b) whether three Indian soldiers, including two BSF jawans, were also killed in intermittent exchange of fire with Pakistani troops in the same sector a few days later;

(c) if so, the cause of this unprovoked firing so soon in the wake of the Indo-Pak amity build up as a result of the Foreign Minister's visit to Pakistan in June last;

(d) whether any strong protest has been lodged with the Pakistan Government, if so, their reaction thereto; and

(e) the steps proposed to be taken to prevent such unprovoked firings resulting in the killing of Indian Army personnel?

**THE PRIME MINISTER (SHRIMATI INDIRA GANDHI):** (a) Unprovoked firing by Pakistani forces caused the death of an Indian Captain in the Krishna Ghati Sector, near Poonch on 7-7-1981;

(b) No, Sir.

(c) The firing from the Pakistani side was unprovoked.

(d) The matter has been taken up with the Pakistan Government.

(e) All precautions are taken to ensure the security of our personnel.

#### **Structural Change in the Sixth Plan As a Result of 1981 Census**

\*56. **SHRI B. V. DESAI:** Will the Minister of PLANNING be pleased to lay a statement showing :

(a) whether the Planning Commission has contemplated the structural changes in the Sixth Plan on account of increase in population revealed by the 1981 census or rise in prices;

(b) if so, the details of the changes that are likely to be made;

(c) whether the Planning Commission is also considering to have a marginal adjustments in sectors like Agriculture, Health and Family Welfare;

(d) if so, when these changes are likely to take effect;

(e) whether the Planning Commission is also refixing its outlay; and

(f) if so, to what extent?